

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6933

ANSWERED ON:10.05.2000

REPRESENTATION FROM FORUM OF SC/ST MPS

A.K.S. VIJAYAN; PRAKASH YASHWANT AMBEDKAR; SUSHIL KUMAR SAMBHAJIRAO SHINDE

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Forum of SC/ST MPs in their representations submitted to the Prime Minister on December 17, 1996, September 1, 1997 and July 23, 1998 have demanded costing of adequate number of SC/ST officers in the higher echelons of administration and quasi-judicial/judicial administration;
- (b) if so, the action taken thereon;
- (c) the total number of above referred posts in the Central Administrative Tribunals and number of SC/ST persons posted to such posts as on January 1996 and their percentage as compared to such posts;
- (d) the total number of persons appointed to the said posts during 1996-1999 and the number of persons belonging to the SC/ST among them; and
- (e) the nature and composition of the Committee/Boards which finalise names for such posts and provisions made for associating persons belonging to the SCs/STs on such Committees/Boards?

Answer

MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

(SMT. VASUNDHARA RAJE)

(a): Yes, Sir.

(b) to (d): The posting/appointments in higher echelons of administration and quasi-judicial/judicial administration are not done on the basis of caste considerations. The total number of posts of Chairman, Vice-Chairman and Members in the Central Administrative Tribunal as on 1.1.1996 was 66 and total number of appointments made on these posts during 1996-1999 is 61.

(e): The Chairman of the Central Administrative Tribunal is appointed on the recommendations of the Chief Justice of India. However, for recommending names for appointment as Vice-Chairman and Members in the Central Administrative Tribunal, a non-statutory Committee under the Chairmanship of a sitting Judge of Supreme Court who is nominated by the Chief Justice of India, has been constituted. Other ex-officio Members of the Committee are Chairman, Central Administrative Tribunal, Secretary, Department of Legal Affairs and Secretary, Department of Personnel and Training.